

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 108**  
**(IB)-754/ND/2021**  
**New IA-1528/2023**

**IN THE MATTER OF:**

**The State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Sh. Vivek Sachdev**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 20.03.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Harshit Walia

**For the Respondent** :

**ORDER**

**IA-1528/2023:** The Applicant who is present in person seeks to withdraw the present application.

In view of the stand taken by the Applicant, **the application is dismissed as withdrawn.** It goes without saying that the Applicant has liberty to approach IBBI for redressal of his grievances. Ordered accordingly.

-sd-

**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**